

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1063 of 2020**

**In the matter of:**

**Gopala Holdings Pvt. Ltd.**

**....Appellant**

**Vs.**

**Vikas Gupta Resolution Professional of NRC Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Abhijeet Sinha, Mr. Rajendra Beniwal, Mr. Kumar Sumit, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**15.12.2020:** Apart from other issues, the issue raised in this appeal against approval of Resolution Plan in respect of Corporate Debtor is that the Appellant has first charge on subject matter of arbitral proceedings carved out in Resolution Plan of Respondent No.2 (APPL).

Mr. Abhijeet Sinha, Advocate submits that two other appeals being Company Appeal (AT) (Insolvency) Nos. 644 and 662 of 2020 assailing the same impugned order are pending consideration before this Appellate Tribunal and fixed for hearing on 21<sup>st</sup> January, 2021.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

Contd/-.....

List the appeal on 21<sup>st</sup> January, 2021 at 2.00 PM along with Company Appeal (AT) (Insolvency) Nos. 644 and 662 of 2020.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

*AR/g*